

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) and (b) Under the Centrally Sponsored Scheme of Infrastructural Development of Mega cities, cities with population more than 40 lakhs and under the Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) towns/cities with population upto 3 lakhs are provided with Central Assistance based on project reports received from State Governments.

(c) and (d) Central Assistance has been provided for 3 towns namely Dhanbad, Danka and Deoghar under the IDSMT Scheme, out of the above mentioned towns and amount of Rs. 42.86 lakhs, Rs. 18.5 lakhs and Rs. 40.00 lakhs respectively has been released since the inception of the Scheme (1979-80) till June, 30, 1994.

As far as Mega City Scheme is concerned, there is no Mega City in the State of Bihar.

#### Financial Irregularities Committed by HUDCO

675. SHRI KRISHNA KUMAR BIRLA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government have received series of representations/complaints about financial irregularities committed by Housing and Urban Development Corporation (HUDCO);

(b) if so, the details and facts thereof;

(c) whether Government propose to handover the probe of HUDCO's irregularities to CBI or any other independent authority;

(d) if so, by when and if not, the reasons therefor; and

(e) what other measures Government now propose to take to set right the functioning of the HUDCO ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) to (d) Comptroller and Auditor General of India received a notice from the Lawyers' Forum for Civil Liberties, on the 8th June, 1994, regarding statutory audit report of Housing and Urban Development Corporation for 1992-93. However, before receipt of the notice from the forum, the Comptroller and Auditor General of India had finalised his comments and review of the accounts of the Company for 1992-93. In its report the C&AG has adversely commented on the inaccuracies in the statutory auditor's reports. C&AG did not consider it necessary to send a reply to the Forum.

In addition, some anonymous complaints/references are received and the allegations made are examined and appropriate action is taken by HUDCO wherever required. In one such case, CBI has registered a case against one of the officers for possessing disproportionate assets.

(e) In order to strengthen the vigilance machinery of HUDCO, Government of India recently appointed an officer on deputation as Chief Vigilance Officer reporting directly to Chairman & Managing Director, HUDCO.

#### Urban infrastructural Development by HUDCO

676. SHRI SURESH PACHOURI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that HUDCO has formulated plans to form a new company for financing urban infrastructural development in the country ;

(b) if so, whether 240 million dollars are likely to be floated by HUDCO;